

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 496/TT/2014

Subject : Truing up tariff for 2009-14 tariff block and determination of tariff of 2014-19 tariff block for the Combined Asset: (i) 400 kV S/C Jalandhar-Amritsar line along with associated bays at Amritsar & Jalandhar, ICT-I along with associated bays at Amritsar sub-station & 220 kV Verpal feeder bays I & II at Amritsar sub-station, (ii) 315 MVA 400/220 kV CT-II at Gorakhpur S/s along with associated bays (includes 2 No. 220 kV Line Bays)and (iii) LILO of Bawana- Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh Substation & 220 kV Nuna Majra Feeder Bays at Bahadurgarh S/s under Transmission System associated with system strengthening scheme (Formerly Tala Supplementary Scheme) in Northern Region.

Date of Hearing : 21.12.2015.

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Piyush Awasthi, PGCIL
Smt. Sangeeta Edwards, PGCIL



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for trueing up tariff for 2009-2014 tariff block and determination of tariff for 2014-19 tariff block for the Combined Asset: (i) 400 kV S/C Jalandhar-Amritsar line along with associated bays at Amritsar & Jalandhar, ICT-I along with associated bays at Amritsar sub-station & 220 kV Verpal feeder bays I & II at Amritsar sub- station, (ii) 315 MVA 400/220 kV CT-II at Gorakhpur S/s along with associated bays (includes 2 No. 220 kV Line Bays)and (iii) LILO of Bawana- Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh Substation & 220 kV Nuna Majra Feeder Bays at Bahadurgarh S/s under Transmission System associated with system strengthening scheme (Formerly Tala Supplementary Scheme) in Northern Region.
 - b) The assets were commissioned on 1.11.2006. The admitted capital cost as on 31.3.2009 is ₹15245.93 lakh. Tariff for 2009-14 tariff period was approved vide order dated 20.1.2011 in Petition No.244/2010 and the approved estimated additional capital expenditure is ₹74.09. The petitioner has claimed actual additional capital expenditure of ₹1217.74 lakh out of which ₹811.15 lakh is on account of enhancement of land compensation in compliance of a court order, ₹405.18 lakh is against balance and retention payment and ₹1.41 lakh is for replacement of Polymer Insulators approved vide order dated 7.2.2013 in Petition No. 305/2010.
 - c) The petitioner has claimed projected additional capital expenditure of ₹177.82 lakh during 2014-15 on account of enhancement of land compensation.
 - d) The revised cost estimate for the scheme, accorded by the Board of Directors vide its Memorandum dated 7.12.2007 is at an estimated cost of ₹15408 lakh, including IDC of ₹1232 lakh, however the actual completed cost as on 31.3.2014 claimed by the petitioner is ₹16463.67 lakh and ₹16641.49 lakh as on 31.3.2019.
2. The Commission directed the petitioner to provide the details of the court cases and provide the copy of court orders directing land compensation and enhancement of land compensation subsequently. The Commission directed the petitioner to clarify whether the projected additional capital expenditure of ₹177.82 lakh during 2014-15 is



on account of the court case or some other reason and whether the directions of the court is with respect to the instant asset.

3. The Commission further directed the petitioner to submit the Revised Cost Estimate (RCE), if any, duly approved from its Board of Directors. The representative of the petitioner submitted that approval of RCE would take two months time and requested the Commission grant two months to submit the RCE.

4. The Commission observed that the court give the directions regarding the land compensation in 2013 and hence by now the petitioner should have approved the RCE. The Commission directed the petitioner to clearly state that the increase in the cost is due to enhanced land compensation or due to any other reasons. The Commission further observed that two months is a long period and directed the petitioner to expedite the approval and submit the same by 21.1.2016 on affidavit with a copy to the respondents.

5. The Commission further observed that if the above said information is not filed within the specified date, the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(M.M Chaudhari)
Assistant Chief(Fin)

